# REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

**Thirty Fifth Report** 



LOK SABHA SECRETARIAT NEW DELHI

1982

### 8th Session

Presented on 24-2-1982 Monted on 26-2-1982

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

#### THIRTY-FIFTH REPORT

- I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fifth Report.
  - 2. The Committee met on 23 February, 1982 for-
    - I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—
      - (1) The Constitution (Amendment) Bill, 1982 (Amendment of articles 124 and 217) by Shri B. V. Desai.
      - (2) The Constitution (Amendment) Bill, 1982 (Amendment of article 368) by Prof. Madhu Dandavate.
    - II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
  - III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, 26 February, 1982.

#### Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

#### Findings of the Committee

(1) The Constitution (Amendment) Bill, 1982 (Amendment of articles 124 and 217) by Shri B. V. Desai.

The Bill seeks to amend articles 124 and 217 of the Constitution with a view to provide for appointment of Judges to the Supreme Court and High Courts by the President after due consideration of the recommendations made by a Judicial Commission constituted for selection of persons for appointment as such Judges.

After considering all aspects of the Bil', the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1982 (Amendment of article 368) by Prof. Madhu Dandavate.

The Bill seeks to amend article 368 of the Constitution by substituting clause (5) thereof with a view to define basic structure of the Constitution and to provide that the power of Parliament to amend the Constitution does not include any power to amend the basic structure of the Constitution.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

[P.T.O.

#### Classification and allocation of time to Bills

- 4. The Committee then considered classification and allocation of time for discussion of eleven Bills specified in Appendix.
- 5. After considering all aspects of the Bills, the Committee recommend that (i) the Small Family (Promotion and Motivation) Bill, 1981 by Shri Balasaheb Vikhe Patil, (ii) the Declaration and Public Scrutiny of Assets of Ministers and Members of Parliament Bill, 1981 by Prof. Madhu Dandavate and (iii) the Constitution (Amendment) Bill, 1981 (Amendment of article 16) by Shri Harish Chandra Singh Rawat be placed in category 'A' and the remaining 8 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

#### Allocation of time to Resolutions

- 6. The Committee recommend allocation of time to resolutions as follows:—
  - (1) Resolution regarding revision of import policy. 2 hours
  - (2) Resolution regarding measures to protect Harijans, etc. 2 hours

#### Recommendations

- 7. The Committee recommend that—
  - (i) Shri B. V. Desai and Prof. Madhu Dandavate be permitted to move for leave to introduce their Constitution (Amendment) Bills;
  - (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
  - (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.

23 February, 1982 4 Phalguna, 1903 (Saka)

#### APPENDEX

Si. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommend- ed	Time re- commend- ed by the Committee
1	2	3	4	5
1	The Embassies, Consulates and United Nations Agencies Employees (Conditions of Service) Bill, 1981 by Dr. Subramaniam Swamy	144 of 1981	В	2 hours
2	The Small Family (Promotion and Motivation) Bill, 1981 by Shri Balasaheb Vikhe Patil	94 of 1981	A	2 hours
3	The Reservation of Posts in Public Sector and Private Sector Services (for Economically Weaker Section of Society) Bill, 1981 by Shri Balasaheb Vikhe Patil	91 of 1981	В	2 hours
4	The Political Parties (Financial Assistance) Bill, 1981 by Shri Balasaheb Vikhe Patil	96 of 1581	В	2 hours
5	The Wages (Removal of Disparity) Bill, 1981 by Shri Balasaheb Vikhe Patil	93 of 1981	В	2 hours
6	The Scheduled Castes and Scheduled Tribes Youth Employment Bill, 1981 by Shri Ram Swarup Ram	133 of 1981	В	2 hours
7	The Declaration and Public Scrutiny of Assets of Ministers and Members of Parliament Bill, 1981 by Prof. Madhu Dandavate	149 of 1981	A	2 hours
8	The Constitution (Amendment) Bill, 1981 1 (Amendment of article 37, etc.) by Prof. Madhu Dandavate	43 of 1981	В	2 hours
9	The Constitution (Amendment) Bill, 1981 (Amendment of article 16) by Shri Harish Chandra Singh Rawat	160 of 1981	A	2 hours
10	The Constitution (Amendment) Bill, 1981 1 (Amendment of article 16) by Shrimati Vidya Chennupati	52 of 1981	В	2 hours
11	The Cantonments (Amendment) Bill, 1981 (Amendment of section 15, etc.) by Shri Harish Chandra Singh Rawat	166 of 1981	В	2 hours